THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) The profitability of air services operations to/from India vary from route to route depending on traffic potential, level of competition etc.

(b) There is no proposal to reconsider the decision on disinvestment of Air India.

Air Worthiness Certificate issued by DGCA

1729. SHRI K. RAMA MOHANA RAO: SHRI RAMA MUNI REDDY SIRIGIREDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government propose to get the Air Worthiness Certificate issued by another independent agency in place of the Directorate General of Civil Aviation;
 - (b) if not, the reasons therefor; and
- (c) how reliable is the air worthiness certificate issued by the Civil Aviation Directorate?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c) The Aircraft Rules, Civil Aviation Requirements and other instructions issued by the Directorate General of Civil Aviation (Dte. GCA) on safety of operation and airworthiness of aircraft conform to international standards laid down by the International Civil Aviation Organisation (ICAO), and the airworthiness certificates issued by Dte. GCA are fully reliable. It may be mentioned that the Federal Aviation Administration (FAA) of USA, which conducted Aviation Safety Assessment of the Dte. GCA in August, 1997 to evaluate its compliance with aviation safety standards, declared the assessment of Dte. GCA as a Category I which is the Highest rating.

ICAO Safety Oversight Audit Team also conducted Audit of Dte. GCA during October, 1999 and commented that the system established by the Dte. GCA for the certification and surveillance of the aircraft operation is satisfactory and enabled the State to fully comply with its obligations.